

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.403/MP/2019

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.

Petitioners : 1 GMR Energy Trading Ltd (GMR ETL)
2. D.B Power Limited (DBPL)

Respondent : Maharashtra State Electricity Distribution Company Ltd.(MSEDCL)

Date of hearing : 11.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, GMR ETL, DBPL
Shri Ali Moid, Advocate, GMR ETL, DBPL
Shri Vijay Uniyal, Advocate, GMR ETL, DBPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed, *inter-alia*, seeking declaration that the deductions made by the Respondent, MSEDCL, forfeiture of Earnest Money Deposit and Contract Performance Guarantee of the Petitioners as wrongful and direction to the Respondent to refund the amount along with interest to the Petitioners 1 and 2 accordingly. Learned counsel requested to issue notice to the Respondent.

2. Learned counsel for the Petitioners further submitted that the Respondent, MSEDCL has filed Petition No. 83/MP/2019 seeking revocation of trading licence of the Petitioner, GMR Energy Trading Ltd. and requested to list both the Petitions together.

3. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not served already. The Respondent was directed to file its reply, by 30.12.2019, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 15.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing with Petition No. 83/MP/2019 in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**